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Title: Ruling regarding notices of Adjournment Motion.

HON. SPEAKER: Members, I have received notices of Adjournment Motion from some Members on different issues. The matters, though important, do not warrant interruption of Business of the Day. The matters can be raised through other opportunities. I have, therefore, disallowed all the notices of Adjournment Motion.

...(Interruptions)

HON. SPEAKER: Please go to your seats now.

...(Interruptions)

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